

ITEM NO.13

COURT NO.7 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 25207/2015
(Arising out of impugned final judgment and order dated 17/10/2014
in SB No. 32/2014 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

MANOJ KUMAR

Petitioner(s)

VERSUS

STATE OF UP AND OTHERS

Respondent(s)

(office report for directions)

Date : 26/04/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
[IN CHAMBERS]

For Petitioner(s)

Ms. Anindita Pujari,Adv.

For Respondent(s)

Mr. Sunil Kumar Jain,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Delay in filing the spare copies is condoned.

(SONALI SAUND)

(SUMAN JAIN)

SR.P.A

COURT MASTER